## [श्री बी० सत्यनारायण रेडी]

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के बाद, रात के 10-11 बजे तक उस पुलिस स्टेशन के कम्पाऊंड में बिठाया गया। दिन के डाई बजे गिरफतार करने के बाद रात के 10-11 बजे तक पुलिस के कम्पाऊंड में एक दरस्त के नीचे बगैर पानी के बगैर खाने के हमको विठाया गया ग्रीर रात के साढे 12 बजे हम को मेरठ ले (जाया गया स्नीर रात के डेढ़ बजे मैजिस्ट्रैट के सामने पेश किया गया भीर फिर रात में साढ़े तीन बजे मझकी जेल पहुंचाया गया। सुबह से शाम तक न इमको पानी मिला, न खाना, कुछ नहीं। इमारे साथ वे रहमी के साथ बेंदर्रों के साथ बर्ताब किया गया। भगर एक पालियामेंट के मेम्बर के साथ ऐसा व्यवहार होता है तो मैं नहीं समझता कि भाम जनता जो भ्रत्याय भीर ज्ह्म के खिलाफ लड़ती है उसके साथ क्या र्भया होगा, इसका म्राप ग्रंदाजा लगा सकते 🕏 । 🛱 इस सदन में झापके जरिये सरकार को वह वानिग देना चाहता हूं कि अगर यही तरीका रहा तो यह सरकार कुछ दिन भी नहीं रह सकती। जनता उठेगी धीर जैसे ध्रंग्रेज इम्पीरियलिस्ट अपनी सारी ताकत लगाने के बाद भी हिन्दुस्तान की जनता को भ्रमन के साथ हिन्द्स्तान की माजादी को हासिल करने में दबा नहीं सके उसी तरह से इस जुल्म को बत्म करने के लिए जनता के भान्दोलन को सरकार दबानहीं सकती। बनता जुल्म का मुकाबला जरूर करेगी।

RE. MISLEADING INFORMATION GIVEN TO THE HOUSE BY THE MINISTER OF ENERGY AND COAL REGARDING DISASTER IN PALA-STHALI COAL MINE

SHRI KALYAN ROY (West Bengal) Sir, it is very shocking and repulsive that the Minister for Energy misled the House while replying to the Cal-

## Ui Bhagpat

ling Attention in relation to the coal mine disaster in Palasthali coal mine that happened in June, 1980. In this accident three workers were killed and  $fou_r$  seriously injured. Out of these three, one was a woman—a Santhal— aged 29. The whole matter came up as Calling Attention motion in this House on the 16th June, 1980,, in the Rajya Sahha. The Minister stated in the House.

ex-gratia payment 1,000/- is made at once. Then under the Life Cover Scheme, twenty months' alary that comes to about Rs. 11,000/- is paid. Then gratuity amounting to 15 days' wages for every completed year of service as per the gratuity rules is paid. In addition to it, pension to the dependents which varies from Rs. 40 to Rs. 150/. under the pension scheme, depending on the length of service, is paid. Immediate employment to one dependent of each of the deceased is given. The workmen's compensation is given according to the rules which may be about Rs. 30,000 depending on the length of service. Provident Fund accumulation with both the shares lying with the Coal Mines Provident Fund is followed up by the management for quick payment. All other legal dues like wages for earned leave is also paid."

He further stated. And I quote:

"I have directed that these payments may be made immediately. I have also instructed the authorities concerned that other possible help is given to the. injured workers and I understand that they are receiving the best available medical attention."

I went to Asansol and verified and also got a letter from the Secretary of the recognized Union saying that (a) Rs. 500 will be deducted thom the amount paid to each workman out of the total ex-gratia payment (b) No gratuity has been paid to «ny relative

)f the workers killed in accident, (c) ^one of the dependents have been employed, (d) The compensation amount has not been paid to the workmen. It is reported that it has been leposited in Bhagalpur. The workers lave no knowledge about it (e) The workers injured are being discharged rom the hospitals under the pressure :>f the management in order to show :hat their injuries were not serious.

The Minister of Energy deliberately nisled the House,, and 1 demand that ;his payment, etc., and jobs to dependents should be immediately made and the injured workers should be properly treated.

If it is not done within 48 hours, it becomes a matter of privilege. It is a shame that here is a Minister who gives the assurance that the payment has been made on the 16th Junetoday it is August 8th-that the wor kers have been paid the compensation, gratuity, leave wages,, etc., and they have been hospitalised... (Interrup deliberately tions). If the Minister lies in the House, I demand your pro tection. This should immediately brought to the notice of the Energy Minister. This is a matter of privi-

SHRI P. RAMAMURTI (Tamil Nadu): If the Minister takes the plea that this is the information h<sub>e</sub> has got, then in that case he can only protect himself by ordering the dismissal of an those officers,, otherwise he cannot take protection under the plea that he has been misled. If he has been misled, h© must immediately dismiss all the officers who misled him. (Interruptions) .

SHRI BHUPESH GUPTA (West Bengal); I take serious note of what Shri Kaiyan Roy has 3aid. Now, certain things must be observed. We are supposed to have a Government that works. And we are having a Government that behaves in this manner in the shape of the Minister . . . (Interruptions')

MR. DEPUTY CHAIRMAN; This is the information from the Union. The Minister has not  $mad_e$  any statement on this. (Interruptions)

SHRI BHUPESH GUPTA: 1 am not saying that. Kindly consider it. A<sub>a</sub>k the Minister as to why he behaves like this. Now, if he has another explanation, he can give under 1^he cover of personal explanation. He should no' get away. He should say whether what Mr. Kaiyan Roy ha<sub>s</sub> stated is true or not.

SHRI KALYAN ROY: I put up \* challenge here.

SHRI BHUPESH GUPTA: Let him come and challenge him, otherwise he should be branded as one who utters lies. (Interruptions)

SHRI M. KALYANASUNDARAM: (Tamil Nadu); 1 have a word about it.

MR. DEPUTY CHAIRMAN; No, please.

SHRI M. KALYANASUNDARAM I fully support what has been stated by my hon. friends... (Interruptions). This matter should be very seriously investigated and inquired into by you. If the Minister is in th© wrong, there is a clear case of privilege against the Minister. You being the presiding officer, it is your responsibility to direct the Minister to make proper statements.

MR. DEPUTY CHAIRMAN: It has been brought to the notic<sub>e</sub> of the Government. It will not be proper to take any step at this stage.

## ANNOUNCEMENT RE: GOVERN-MENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESARI): With your permission. Sir, I rise to announce that Government Business in this House during the remaining part of the Session will consist of:—